43 to 50 of this Act contain provisions for Resettlement & Rehabilitation as part of the statute and specific safeguards to STs in respect of Scheduled areas under Section 41 and 42. Section 4(5) of The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 provides that no member of a forest dwelling Scheduled Tribe or other traditional forest dweller shall be evicted or removed from land under his occupation till the recognition and verification procedure for settlement of forest rights is complete.

## Efforts made to imbibe spirit of sports in youth

1594. SHRI RAM KUMAR KASHYAP: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- whether sports has failed to receive the importance and exposure which it deserves:
- (b) whether there is any proposal to make athletics, swimming and gymnastics compulsory games for students in schools; and
- (c) if not, the details of urgent and drastic efforts taken/proposed to be taken to imbibe the spirit of sports in the young minds?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) The Central Government has been paying due attention to development and promotion of sports in the country. However, Sports is a 'State' subject. Also, development of specific sports disciplines is the responsibility of individual NSFs, which are autonomous in their functioning. The Central Government complements and supplements the efforts of State Governments and National Sports Federations (NSFs) through its various schemes.

- (b) No such proposal has been initiated by Department of Sports.
- The Right of Children to Free and Compulsory Education (RTE) Act, 2009, has been enacted, making elementary education a Fundamental Right, which, inter alia, provides for
  - (i) A play ground for each school;
  - (ii) A part time instructor for physical education in upper primary school;
  - (iii) Supply of play material, games and sports equipment, as required, to schools.

In terms of the provisions of the RTE Act, no school shall be established or recognized unless it fulfils the norms specified in the Schedule attached to the Act.

Further, Central Board of Secondary Education (CBSE) has made it mandatory for all schools affiliated to it to provide one compulsory period for sports upto 10th class and two periods in a week for classes 11 and 12.

## Selection of deserving sportspersons

1595. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether any system has been put up in place to ensure that the deserving players get chance to be selected in the national teams of different sports without bias and favour;
  - (b) if so, the details thereof;
- (c) what mechanism is in place so that different sports bodies do not make selection process farce and right sportspersons are selected; and
- (d) whether Government will ensure representation of tribal areas in the sports bodies and also of the sports persons?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (c) Sir, promotion and development of specific sports disciplines, including selection of players, is the responsibility of the National Sports Federations (NSFs) concerned. NSFs are autonomous bodies registered under the Societies Registration Act, 1860. The Government does not interfere in their day-to-day affairs which include holding of sports events, selection of players, etc. However, Government has laid down that, for selecting sports-persons for participating in different sports competitions, the Selection Committee should consist of the President of the concerned NSF, the National Coach and a representative of the Indian Olympic Association.

With a view to ensuring fair and transparent selection, the Government has issued instructions to all the NSFs & IOA to place on their website the following information with regard to international events held in India and abroad:

- (i) List of core probables and basis of their selection.
- (ii) Details of coaching camps organized including venue, dates and list of participants.
- (iii) Notification of selection criteria for such events well in advance along with the details of time and venue for selection: